CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 371/TL/2026

Subject : Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Kakinada I Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : POWERGRID Kakinada Transmission Limited (PKTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Petition No. 372/AT/2026

Subject : Petition under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Kakinada I Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : POWERGRID Kakinada Transmission Limited

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **3.11.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Prashant Kumar, PKTL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

At the outset, the representative of the Petitioner submitted that despite being granted multiple opportunities, the Respondent, TNPDCL, has not filed its reply to date. He therefore requested that these matters be reserved for orders.

2. The representative for the Respondent, CTUIL, submitted that CTUIL has also filed its affidavit in compliance with the directions issued *vide* the Record of Proceedings dated 6.10.2026.

3. After hearing the representatives of the parties, the Commission deemed it appropriate to grant one last opportunity to the Respondent, TNPDCL, to file its reply, if any, within ten days with a copy to the Petitioner, who may file its rejoinder, if any,

within seven days thereafter. The Respondent, CTUIL, was also permitted to file its response to TNDPCL's reply, if required, within seven days thereafter.

4. The matters will be listed for hearing on **25.11.2026**.

By order of the Commission

Sd/
(Monojit Sehrawat)
Deputy Chief (Law)